

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO. I

SERVICE TAX Appeal No. 51333 of 2016

(Arising out of Order-in-Original No. 15/PR.COMMR/ST/IND/2016 dated 26.02.2016 passed by Principal Commissioner of Central Excise, Customs & Service Tax-Indore)

**M/s. Mohak Hi Tech Speciality
Hospital**

.....Appellant

10/2/2 & 11/1/2, Saims Campus,
Bhawarsala, Indore-Ujjain State Highway,
MR-10, Indore (MP)

Versus

**Principal Commissioner of Central
Excise, Customs & Service Tax, Indore**
Indore, MP

.....Respondent

APPEARANCE:

Shri B.L. Narasimhan and Shri. Narendra Kumar Singhvi, Advocates for the
Appellant

Shri R.K. Majhi, Authorised Representative for the Respondent

**CORAM : HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Date of Hearing : **September 09, 2020**

Date of Decision: **November 03, 2020**

ORDER

JUSTICE DILIP GUPTA

The Appeal is allowed. For order, see order of date in
Service Tax Appeal No. 54884 of 2014.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**